

#### SPDA/RV/2025/53

April 3<sup>rd</sup>, 2025

The Secretary
Central Electricity Regulatory Commission
6th, 7th & 8th Floors, Tower B,
World Trade Centre, Nauroji Nagar,
New Delhi- 110029
Email: secy@cercind.gov.in

Sub: Request for consideration of our comments on the draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025.

Respected Sir,

Greetings from SPDA!

SPDA is an independent industry association; committed towards promoting energy transition in India. We provide a neutral platform for policy advocacy, discussions and consensus building on issues critical to the development of the renewable and green fuel sector.

SPDA represents about 50-member companies across the gamut of renewables and green fuel industry including solar, wind, hybrid, BESS, green hydrogen and green ammonia sectors, providing assistance in policy evolution and healthier investment climate for renewable energy and green fuel projects and services. The member companies of SPDA include all the large players who have actively contributed with more than 75% of total renewable capacity under operation in India. Most of the members are developing an active pipeline of green hydrogen and green ammonia projects in the country.

With reference to the draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025 uploaded on the Hon'ble Commission's website, we have analyzed the draft proposal and based on the feedback received from our members, would like to submit our suggestions (placed as Annexure-1) for the kind consideration of the Hon'ble Commission.

We request that the aforesaid suggestions shall be favorably considered.

Thanking You

Yours sincerely

Ravi Verma

Member - Governing Council



Sl. No.	Existing Regulation	Existing Regulation clause	Proposed Changes by SPDA	SPDA Rationale / Justifications
1.	Regulation 2.3	Following new Clauses, namely, Clause (ak-i), Clause (ak-ii) shall be added after Clause (ak) of Regulation 2.1 of the Principal Regulations as under: "  (ak-i) "Solar hours" means the time blocks of the day as declared by NLDC on each Saturday for the subsequent week starting from Monday to Sunday every week for each State based on anticipated solar insolation;  (ak-ii) "Non-Solar hours" means the time blocks other than 'Solar hours' of the same day;	Following new Clauses, namely, Clause (ak-i), Clause (ak-ii) shall be added after Clause (ak) of Regulation 2.1 of the Principal Regulations as under:  (ak-i) "Solar hours" means the time blocks of the day as declared by NLDC on each Saturday Friday for the subsequent week starting from Monday to Sunday every week for each State based on anticipated solar insolation;  (ak-ii) "Non-Solar hours" means the time blocks other than 'Solar hours' of the same day;	



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				mechanism of fortnightly or monthly
				discussions may be institutionalised so as to ensure the developers interests
				are protected.
				It is requested that the solar hours may be declared by the NLDC on each Friday for the subsequent week starting from Monday to Sunday and a mechanism may be developed for discussion with project developers prior to declaration of solar hours.
2.	New Regulation 5.2a	5.2 a The additional generation capacity under Regulation 5.2 of these regulations shall be subject to the following conditions:	5.2 a The additional generation capacity under Regulation 5.2 of these regulations shall be subject to the following conditions:	It may be kindly be noted that the Conn BG-1 and Conn BG-3 were not the requirements enunciated in the Principal Regulations and the two amendments thereafter.
		(a) Connectivity Bank Guarantee	(a) Connectivity Bank Guarantee	amenaments therearter.
		Conn-BG1 and Conn-BG3 under	Conn-BG1 and Conn-BG3 under	The additional generation capacity is
		Regulation 8 of these regulations	Regulation 8 of these regulations	being added under the same
		shall be furnished by the existing grantee for such additional generation	shall be furnished by the existing grantee for such additional	connectivity quantum for which the required Conn-BGs have been duly
		capacity;	generation capacity;	submitted by the Connectivity
				Grantees. The other compliances including intimation of scheduled date



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				of commercial operation as well furnishing of documents under Regulation 5/8 (xi) as applicable will be met.
				It is to submit that additional Conn-BGs does not make a valid case for seeking connectivity for additional generation capacity under the existing connectivity quantum.
				We request that the requirement of Conn-BGs for additional capacity may be removed.
3.	New Regulation 5.2a	(c) In case additional capacity for which approval is sought under Regulation 5.2 of these regulations is REGS (with or without ESS) or ESS (except PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 18 months from date of approval by the Nodal Agency;	which approval is sought under Regulation 5.2 of these regulations is REGS (with or without ESS) or ESS (except PSP), the scheduled date of	projects notified by the Ministry of Power, the minimum timeline for commencement of supply of power is



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			or the firm date of connectivity whichever is later	"13.2. Commencement of Supply Schedule  (a). The Developer / Solar Power Generator shall generally commence supply of power, within a period of:  (i). 24 (twenty-four) months from the date of execution of the Power Purchase Agreement, where the quantum allotted to the Developer / Solar Power Generator is not more than 1000 MW;
				(ii). 30 (thirty) months from the date of execution of the Power Purchase Agreement, where the quantum allotted to the Developer / Solar Power Generator is more than 1000 MW."
				Thus, it is requested that generators/connectivity applicants may be allowed to provide the scheduled date of commercial operation of atleast 24 months extending upto 30 months (depending upon the project



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				capacity) or the PPA or the firm date of connectivity whichever is later.
4.	New Regulation 5.2a	(e) The entity which has already made an application or has been granted approval by the Nodal Agency under Regulation 5.2 of these Regulations prior to the date of effectiveness of these amendments, shall furnish the scheduled date of commercial operation for such additional capacity, within a period of two weeks from effectiveness of these regulations:  Provided that, in case such additional generation capacity is REGS (with or without ESS) or ESS (other than PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 18 months from the date of effectiveness of these amendments or date of approval by the Nodal Agency, whichever is later.	(e) The entity which has already made an application or has been granted approval by the Nodal Agency under Regulation 5.2 of these Regulations prior to the date of effectiveness of these amendments, shall furnish the scheduled date of commercial operation for such additional capacity, within a period of two weeks two months from effectiveness of these regulations:  Provided that, in case such additional generation capacity is REGS (with or without ESS) or ESS (other than PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 18 months from the date of effectiveness of these amendments or date of approval by the Nodal Agency, whichever is later. be atleast 24 months or as	It is to submit that two weeks is a very short period for the applicant or grantees to furnish the scheduled date of commercial operation. Adequate time is required for the entities to provide such details as these are linked to capital investments, land acquisition, production and shipping lead times and execution timeline.  We request that atleast 2 months from the effective date of the Regulations must be provided to applicants/grantees to furnish the scheduled date of commercial operation for such additional capacity  It is to submit that in accordance within the bidding guidelines for solar, wind, solar-wind hybrid as well as FDRE projects notified by the Ministry of Power, the minimum timeline for
				commencement of supply of power is

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			per the PPA or the firm date of connectivity whichever is later	24 months. Relevant extracts from the TBCB Guidelines for Solar projects is quoted as under:
				"13.2. Commencement of Supply Schedule  (a). The Developer / Solar Power Generator shall generally commence supply of power, within a period of:  (i). 24 (twenty-four) months from the date of execution of the Power Purchase Agreement, where the quantum allotted to the Developer / Solar Power Generator is not more than 1000 MW;
				(ii). 30 (thirty) months from the date of execution of the Power Purchase Agreement, where the quantum allotted to the Developer / Solar Power Generator is more than 1000 MW."  Thus, it is requested that generators/connectivity applicants may be allowed to provide the



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	Number			scheduled date of commercial operation of atleast 24 months extending upto 30 months (depending upon the project capacity) or the PPA or the firm date of connectivity whichever is later
5.	Amendment to Regulation 5.8	"(d) The Renewable Power Park Developer shall furnish the scheduled date of commercial operation of the generating station under the Park prior to grant of final connectivity."	Developer shall furnish the scheduled date of commercial operation of the generating station	



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				Moreover, the period between intimation of in-principle grant of connectivity and final grant of connectivity is not sacrosanct by the CTUIL. There have been occasions where there have been a gap of several months between these two dates.
				Thus, we request that Renewable Power Park Developer must be allowed to furnish the scheduled date of commercial operation of the generating station under the Park within one month of grant of final connectivity
6.	New Regulation 5.11		Connectivity intimated to an REGS (with or without ESS) based on solar source or an RHGS with a combination of solar source with	NLDC must engage together to ensure the overall grid operations are not



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	Number			
		entity with restricted access	entity with restricted access	need to be made aware to the project
		(corresponding to non-solar capacity	(corresponding to non-solar capacity	lenders who are used to the exclusive
		during non-solar hours) within a	during non-solar hours) within a	rights of connectivity secured by the
		period of one week after the expiry of	period of one week after the expiry of	project which is funded by them.
		three months from date of	three months one year from date of	
		effectiveness of this Regulation:	effectiveness of this Regulation:	Thus, we request that a timeline of
				atleast one year wherein multiple
		Provided that while converting to		workshops, stakeholder
		restricted access, the Nodal Agency		consultations and simulations must
		shall consider the application which	• •	be provided to ensure smoother grid
		such an entity may make for	such an entity may make for	operations.
		additional capacity under this	additional capacity under this	
		Regulation 5.2 or Regulation 5.11(a)	Regulation 5.2 or Regulation 5.11(a)	Further, the decision of including
		of these regulations, within a period of	_	additional generation capacity is a
		three months from effectiveness of	of three months 1 year from	management decision based on the
		this Regulation:	effectiveness of this Regulation:	nature of capital investment required,
				offtaker, lender permissions, land
				acquisition, production and shipping
				lead times and execution timeline.
				A paried of 2 months from the data of
				A period of 3 months from the date of effectiveness of the Regulations is a
				short period for such a capital decision
				to make with firm commitments on
				scheduled date of commercial operation.
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				Therefore, it is requested that Nodal Agency must consider applications made by entities within a period of 1 year from effectiveness of this Regulation
7.	Regulation 11A (6)	"(6) Any changes in shareholding pattern of the Connectivity grantee upto CoD of the project shall be subject to the following:		The objective of these changes is to allow the changes in shareholding made within the same Parent Group to be recognised and allowed.  Further, these provisions of the Regulations must be applicable on a prospective basis and must not affect the connectivity applications made before the date of effectiveness of the Regulations.

#### Annexure – 1



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	Number			
8.	Annexure - IV	9.1 (1)	9.1 (1)	Similar to Pt 3 above
		(d) The scheduled date of commercial	(d) The scheduled date of	
		operation shall not be more than 18	commercial operation shall not be	
		months from the date of intimation of	more than 18 months 24 months	
		the in-principle grant of connectivity.	from the date of intimation of the in-	
			principle grant of connectivity.	